1.00 P.M.

श्री हरिभाई पार्थीभाई चौधरी : सभापति महोदय, ऐसा कोई प्रपोज़ल नहीं है। सिक्योरिटी को प्राइवेट हाथों में देने का कोई सवाल ही नहीं है। साइबर क्राइम को लेकर हमारे गृह मंत्री श्री राजनाथ सिंह जी ने जो मीटिंग की है, उससे पूरे देश को फायदा होगा ।

SHRI P. RAJEEVE: Sir, I read in newspapers that some persons are enjoying the benefit of not going for frisking at airports. It is being understood that some officials, including the Home Secretary, and also some persons not holding any such offices are also enjoying this exemption and not going for frisking.

श्री हरिभाई पार्थीभाई चौधरी : यह सब रूल्स के एकॉर्डिंग चलता है, इसके लिए दूसरी कोई योजना नहीं है। जो कुछ भी होता है, वह according to rules होता है।

SHRI P. RAJEEVE: My question is very specific, Sir. I need your protection.

MR. CHAIRMAN: Please put a specific question. The question should have been like this. Is there an amendment/change/modification in the existing list of exemptions?

SHRI P. RAJEEVE: My specific question is, is any bureaucrat included in this special category and is there any other individual who is not holding office still enjoying as per these new directions?

श्री हरिभाई पार्थीभाई चौधरी : ऐसा कुछ नहीं है ।

MR. CHAIRMAN: Question Hour is over. The House is adjourned till 2.00 p.m.

WRITTEN ANSWERS TO STARRED QUESTIONS

Permit system for foreign citizens in North-Eastern States

†*23. DR. SANJAY SINH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is a provision of permit system for foreign citizens in North-Eastern States;

(b) if so, the details thereof; and

(c) whether Government proposes to eliminate permit system in order to promote tourism?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) The visit of foreigners in India is regulated by the Foreigners (Protected Areas) Order, 1958 and the Foreigners

† Original notice of the question was received in Hindi

(Restricted Areas) Order, 1963. All areas falling between the inner as defined in the foreigners (Protected Areas) Order, 1958 and the International Border of the State have been declared as Protected Areas Under the Foreigners (Restricted Areas) Order, 1963, some areas have been declared as restricted areas for entry and stay of foreigners.

The entire area of the States of Manipur, Mizoram and Nagaland was excluded from the Protected Area permit regime foreigners subject to certain conditions initially for a period of one year *w.e.f.* 1st January, 2011, which is being extended periodically. This relaxation has been extended by the Ministry of Home Affairs till 31.12.2015.

Recently in January, 2015 Ministry of Home Affairs has allowed the opening of two additional tour circuits for the foreign tourists in Arunachal Pradesh relaxing Protected Area Permit regime. Certain powers with respect to issuance of permits have also been delegated to Resident Commissioner and Deputy Resident Commissioners located at Delhi, Kolkata and Guwahati.

Review of inner Line/Protected Area/Restricted Area Permit regimes is done from time to time depending on security and all other relevant inputs from various agencies and stakeholders.

Funds for development and promotion of sports

†*24. SHRI VISHAMBHAR PRASAD NISHAD: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government has allocated/approved/released funds for development/ promotion of sports during the last five years;

(b) if so, the details thereof;

(c) whether the approval for the proposals received from State Governments for the construction of sports stadia, etc. is pending; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) and (b) Yes Sir. Details of funds allocated/ approved/ released by the Ministry of Youth Affairs & Sports for development/ promotion of sports during the last five years (including the current year) are given in Statement (*See* below).

(c) and (d) Ministry of Youth Affairs & Sports does not implement any Scheme for construction of Sports stadia in States of the country. Therefore, no approval for proposals received from State Governments for the construction of sports stadia is pending with this Ministry.

† Original notice of the question was received in Hindi